NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

CP/TCP/CSP/CSA/TCSP/TCSA/NO.	135	/(MAH)/20 <u>1</u> 7

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.04.2017

NAME OF THE PARTIES: M/s. K. Girdharilal Diamonds Lindia) Put. (40).

SECTION OF THE COMPANIES ACT: 230-332 OF THE Companies Act 1956/2013/I & BP Code 2016.

S. No.

Ry'esh Shah Advocate Ahmed Chunawala

COMMON ORDER

CSA 135/230-232/NCLT/MB//MAH/2017 CSA 388/230-232/NCLT/MB//MAH/2017

At request of the Petitioner Counsel M/s. V.C. Shah & Co., Chartered Accountants are hereby appointed to assist OL, Mumbai with a remuneration of Rs. 1,10,000/-.

Company Applications are allowed vide, separate order.

Sd/-V. NALLASENAPATHY Member (Technical)

Sd/-M. K. SHRAWAT Member (Judicial)